The Sikkim Manipal University of Health Medical and Technological Science (Amendment) Act, 1997

Act 8 of 1997

Keyword(s):
Sikkim Manipal University, Health, Medical, Technological, Science, University

Amendment appended: 13 of 2009

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NOTIFICATION

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on 24th day of April, 1997 is hereby published for general information:

THE SIKKIM-MANIPAL UNIVERSITY OF HEALTHMEDICAL AND TECHNOLOGICAL SCIENCES (AMENDMENT) ACT, 1997

( ACT NO.8 OF 1997 )

AN
ACT

to amend the Sikkim-Manipal University of Health Medical and Technological Sciences Act, 1995.

Be it enacted by the Legislature of Sikkim in the Forty-eighth Year of the Republic of India as follows:

1. (1) This Act may be called the Sikkim-Manipal University of Health, Medical and Technological Sciences (Amendment) Act, 1997.

(2) It shall be deemed to have come into force on the 11th day of January, 1997.

2. In section 5 of the Sikkim-Manipal University of Health, Medical and 9 of 1995 Technological Sciences Act, 1995 (hereinafter referred to as the principal Act).

(i) in clause (a), for the words "education and instructions", the words "education and instructions, within the State of Sikkim” shall be substituted;

(ii) in clause (w), for the words "or elsewhere, within the State of Sikkim” shall be substituted.

3. In section 10 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely "(1) The Vice-Chancellor of the University shall be appointed by the Pro-Chancellor from out of a panel of not less than four persons recommended by a Committee consisting of four persons of whom one shall be nominated by the Chancellor."
2.

Section '3 to 27 of the principal Act shall be renumbered as section 24 to 28 respectively and before section 24 as so renumbered, the following section shall be inserted namely:

"23. Nothing contained in section 5 Shall prevent the Government from issuing such directions, consistent with the laws in force in Sikkim, as are considered necessary in matters relating to higher education including the fees structure and the University shall comply with such directions.

(1) The Sikkim- Manipal University of Health, Medical and Technological Sciences (Amendment) Ordinance, 1997 (Ordinance No. I of 1997), is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the Ordinance, as repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.

By Order of the Governor,

B.R. PRADHAN,
Secretary to the Govt. of Sikkim, Law Department.

(FileNo.16(289)LD/95-97)
NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received the assent of the Governor on the 22nd day of January, 2010 is hereby published for general information:

THE SIKKIM MANIPAL UNIVERSITY OF HEALTH MEDICAL AND TECHNOLOGICAL SCIENCE (AMENDMENT) ACT, 2009

ACT NO. 13 OF 2009.

AN ACT

further to amend the Sikkim Manipal University of Health, Medical and Technological Sciences Act, 1995.

Be it enacted by the Legislature of Sikkim in the Sixtieth year of the Republic of India as follows:

1. (1) This Act may be called the Sikkim Manipal University of Health, Medical and Technological Sciences (Amendment) Act, 2009.

(2) It shall come into force at once.

2. In the Sikkim Manipal University of Health, Medical and Technological Sciences Act, 1995 (9 of 1995) (hereinafter referred to as the “said Act”), in the long title, the words “of Health, Medical and Technological Sciences” shall be omitted.

3. In the said Act, in the preamble, for the words “Sikkim Manipal University of Health, Medical and Technological Sciences”, wherever they occur, the words “Sikkim Manipal University” shall be substituted.
Amendment of

Section 1
the words “of Health, Medical and Technological Sciences” shall omitted.

Amendment of

Section 2
words “of Health, Medical and Technological Sciences” shall be omitted.

Amendment of

Section 3
the words “of Health, Medical and Technological Sciences” shall be omitted.

Amendment of

Section 4
following clause shall be inserted, namely:-
“(g) to disseminate and advance knowledge by providing instructional and research facilities in such branches of learning as it may deem fit and to make special provision for integrated course in humanities and sciences in the educational programmes and to make appropriate measures for promoting interdisciplinary studies and research in the University.”

Amendment of
section 5
(1) for the words “postgraduate and post-doctoral” the words “post-graduate, doctoral and post-doctoral” shall be substituted;

(2) after the words “technological sciences” the words “as also in Basic and Applied Sciences, Fine Arts, Humanities, Social Sciences, Management and Commerce, Education, Law, Liberal Arts and Vocational Sciences in both campus and Distance Mode through resource centre in various parts of the country and abroad” shall be inserted.

Amendment of
section 9, clause 9
be

9. In the said Act, in sub-section (3) of for the figure “65,” the figure “70” shall substituted.

R.K. PURKAYASTHA (SSJS)
LR-cum-Secretary
Law and Parliamentary Affairs Department
Government of Sikkim